

In the National Company Law Tribunal, Jaipur

Appeal No. 574/ND/2018

TA No. 93/2018

UNDER SECTION 252 OF COMPANIES ACT, 2013

In the matter of:

M/s. Meritline Learners Pvt. Ltd. Applicant/Petitioners

VS.

ROC, JaipurRespondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Kartikeya Sharma, Adv.

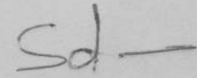
For Respondent(s) : Dr. Amol Shindhe, DROC-DOL.

ORDER

Learned counsel for the petitioner is present and represents that the directions dated 07.09.2018 have been duly complied with and that notice to income tax has been given to the jurisdictional Income Tax Office of the appellant-company and in relation to the same learned counsel for the appellant represents that an affidavit has been duly filed vide Dairy No. 356 of 2018 dated 24.09.2018. Despite service of the notice in relation to proceedings pending in the appeal before this Tribunal there is no representation on behalf of the income tax. Learned Deputy Registrar of Companies is present and represents that reply has been duly filed and that ROC does not have any objection to the restoration

α

of the name of the Company to the Register of Companies as maintained by the respondent provided all compliance are duly made in relation to the year in which the appellant-company has defaulted which promoted the action of striking off the name of the Company. The said representation is taken on record and the appeal is reserved for orders.

A handwritten signature in black ink, consisting of the letters 'Sd' followed by a horizontal line, is centered within a grey rectangular box.

(R. Varadharajan)
Member (Judicial)